
(2024) 12 KL CK 0089
In the High Court Of Kerala
Case No : Writ Petition (C) No.22270 Of 2022

Dhileesh Perikathra

APPELLANT

Vs

South Indian Bank

RESPONDENT

Date of Decision : 27-12-2024

Acts Referred:

Citation : (2024) 12 KL CK 0089

Hon'ble Judges : Harisankar V. Menon, J

Bench : Single Bench

Advocate : K.Mohammed Rafeeq, Sanaldev E.P., Vishnumaya Anandan, Amarnath R Lal, P.M.Mathew, K.K.John, K.Mohammed Rafeeq, K.K.John, Asish K.John

Final Decision : Disposed Of

Judgement

Harisankar V. Menon, J

1. The petitioner has filed this writ petition seeking appropriate directions to respondents 1 and 2 to defreeze the bank account of the petitioner at the Nilambur Branch of the 1st respondent-Bank.

2. Counsel for the 1st respondent Bank, points out that in the request for freezing of the petitioner's account, the amount required to be frozen has not been mentioned.

3. In the light of the afore, there will be a direction to respondents 1 and 2 to defreeze the petitioner's bank account No.0057053000072563 as expeditiously as possible.

In the light of the afore, the writ petition would stand disposed of.